

Through Video Conference via Cisco WebEx

CBI Case No. 05/2019

CBI v. R. C. Aggarwal & Ors

In view of the office order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, the matter is taken up for hearing through video conference.

04.08.2020

Present: Ms. Shashi Vishwakarma, PP for the CBI.

Accused No. 1 R.C. Aggarwal on bail.

Accused No. 2 A.V. Kharkar on bail.

Accused No. 3 P.K. Malhotra on bail.

Accused No. 4 D.H.S. Prasad on bail.

Accused No. 6 Pohp Singh on bail.

Accused No. 7 M/s. Deep Travels, represented through its proprietor Pohp Singh i.e. accused No. 6.

Accused No. 8 Anil Kalia on bail.

Sh. V.P. Singh, counsel for accused No. 1.

Sh. A.P. Singh, counsel for accused Nos. 2, 4 & 5.

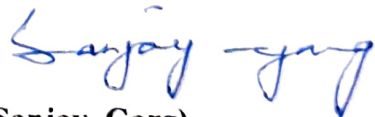
Reader has stated that the counsel for accused Nos. 3,6,7 & 8 has informed him on phone that he will not be able to join proceedings today due to medical reasons.

Counsel for accused Nos. 2, 4 & 5 submits that since the matter is quite old and there appears to be no likelihood of resumption of regular functioning of courts in near future, he will try to commence final arguments through video conference on the next date.

At request, the matter be re-listed for final arguments on **11.08.2020**.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi.